

National Company Law Tribunal

Allahabad Bench

CP NO. 146/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE COMPANY: *Vaid Fab Texc Pvt Ltd vs. ROC*

SECTION OF THE COMPANIES ACT/I & B CODE: *252 of the Companies Act of 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>CS Amit Gupta</i>	<i>PCS</i>	<i>Company Applicant</i>	<i>[Signature]</i>
<u>2.</u>	<i>CS Monica Nanda</i>	<i>PCS</i>	<i>Petitioner</i>	<i>[Signature]</i>
<u>3.</u>	<i>Krishna Dev Vyas</i>	<i>Adv.</i>	<i>ROC</i>	<i>[Signature]</i>

CA No. 146/ALD/2017

Sri Amit Gupta along with Monica Nanda, PCS for the petitioner. A copy of this order has already been served to the ROC, Kanpur as well as to the Bankers of the deregistered Company. Sri Krishna Dev Vyas, C.G.S.C. seeks time to file reply to the petition. The PCS representing the petitioner drew our attention and press for interim relief to be granted. However, grant of such relief can be considered after knowing the stand of the Central Govt. through the office of ROC, Kanpur.

The matter be listed on 22nd November, 2017.

[Signature]

H.P. Chaturvedi, Member(Judicial)

Date: 06/11/2017

Typed by
Jyoti